NATIONAL COMPANY LAW APPELLATE TRIBUNAL, PRINCIPAL BENCH, NEW DELHI Contempt Case (AT) No. 20 of 2020 In

Company Appeal(AT)(Insolvency) No. 1245-1247 of 2019

IN THE MATTER OF: State Bank of India ...Appellant/Petitioner Vs Subodh Kumar Agrawalla & Ors. ..Respondents/Contemnors **Present:** Mr. Krishnan Venugopal Sr. Counsela alongwith For Appellant: Mr. Sanjay Kapur and Mr. V.M. Kannan Advocates For Respondents Mr. Abhijeet Sinha and Ms. Surjadipta Seth for **Contemnor No. 1, Advocates** Mr. Parag Chaturvedi and Mr. Samrat Sengupta, Advocates for Contemnor Nos. 2 to 4 Mr. Rahul Auddy and Mr. Samir Kr. Bhattacharya, Advocates for Contemnor No. 5/Liquidator

<u>ORDER</u> (Through Virtual Mode)

20.05.2021 Learned Counsel appearing on behalf of M/s Maithan Alloys Limited and Respondent/Contemnors Nos. 2 to 4 seeks and is granted time to file Reply Affidavit of the Contempt Application till 24.05.2021.

Learned Counsel for Respondent/Contemnor No. 5- representing Liquidator submits that he does not want to file Reply Affidavit to this petition because there is nothing against him.

Petitioner may file Rejoinder, if any, till 27.05.2021.

Office order reported that there are some defects in filing the application filed by M/s Maithan Alloys Ltd. Learned Counsel Shri Abhijeet Sinha undertakes to cure defects till 24.05.2021.

Hon'ble Supreme Court vide order dated 05.05.2021passed in Civil Appeal Nos. 2852-2854 of 2020 directed to decide the Petition within a period of two weeks.

We have heard the arguments of Learned Counsel for the parties in this matter. Parties may file Written Submission, not more than two pages along with relevant citations, till 27.05.2021.

Reserved for Judgment.

[Justice Jarat Kumar Jain] Member (Judicial)

(Dr. Ashok Kumar Mishra) Member(Technical)

Akc/Mn